

Central Administrative Tribunal

Allahabad Bench, Allahabad.

Dated: Allahabad, This The 17th Day of July, 2000.

CORAM:

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr. S. Dayal, A.M.

Original Application No. 386 of 1998.

1. All India Guards Council,
through its President Jhansi Branch
Kashi Ram, Office- Operating Branch Complex,
Jhansi.
2. R.K. Sivani, S/o Late Sri Ramkrishna
Sivani, R/0399 Nanak Ganj Sipri Bazar,
Jhansi.
3. Narendra Kumar Awasthi,
S/o Sri S.D. Awasthi 335,
Nanak Ganj Jhansi.
4. I.S. Bajpai,
S/o Sri R.C. Bajpai,
R/o 240 Sujekhar Khirki, Jhansi.
5. Vijay Prakash,
S/o Shri Shyamdal
R/o 255/4 Nanak Ganj, Jhansi.
6. Kanhaiya lal ,
S/o Sri Kashiram
R/o Aligal, Jhansi.
7. R.R. Pathak, S/o Sri R.S. Pathak
R/o B-15 Ras Behar Colony
Sipri Bazar, Jhansi.
8. Suresh Singh S/o Sri Shyam Singh
R/o 124 Inside Sainyer Gate, Jhansi.
9. Rakesh Kumar Baronia S/o Late Sri B.N. Baronia,
R/o 43, Roy Ganj, Sipri Bazar, Jhansi.

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10. Kashiram S/o Sri Chhakkilal
R/o Optg. Branch Complex, C.Railway, Jhansi.

11. Ved Prakash Tewari aged 45 years
S/o Sri M.L. Tiwari,
806 Chaman Ganj, Supri Bazaar, Jhansi.

. . . Applicants.

Counsel for the Applicants: Sri R.K. Nigam, Adv.

Versus

1. Union of India through the
General Manager, C.Rly, Mumbai CST.
2. Divisional Railway Manager,
C. Rly. Jhansi Division, Jhansi.

. . . Respondents.

Counsel for the Respondents: Sri G.P. Agrawal, Adv.

O_R_D_E_R (Open Court)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

Heard Sri R.K. Nigam, learned counsel for the applicants and Sri G.P. Agrawal, learned counsel for the respondents. This application has been filed challenging the order dated 16.1.1998 (Annexure-1). By this order ~~the Medical Certificate of~~ Asst. Service Class Railway Employees, Guard, Driver, Asst. Guard, Switch Man, Point Man and Train Operating Staff have been debarred from resorting to private Medical Certificate for reporting sick and obtaining leave. This order was issued for limited period from 17.1.98 to 15.3.98. Admittedly order has no force now and for this reason ~~or adjudication or~~ no ~~judicature~~ is required by us. If in future similar orders ~~are~~ issued and applicants feel aggrieved, they may ~~or the~~ approach ~~to~~ General Manager ~~of~~ the Railway Board as the case may be. Learned counsel for the applicants have also relied on the judgment of Calcutta Bench of



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^{examined} " similar controversy in the Tribunal. The Bench has ~~held in this matter~~ in detailed and ^{of directions} ~~gave the allowances~~. The applicants may take benefit of the judgment before appropriate authority. Subject to aforesaid observation this application disposed of finally.


Member - (A)
Vice Chairman

/Anand/